

**MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

**Schedule of Institutional Advance Training Course for District & Additional Sessions Judges (Entry Level) on promotion  
(09.08.2021 to 04.09.2021)**

[First week – 09.08.2021 to 14.08.2021]

DATE/ DAY	SESSION – I 9:45 am to 11:30 am		SESSION – II 11:45 am to 1:15 pm		SESSION – III 2:00 pm to 3:15 pm		SESSION – IV 3:30 pm to 4:30 pm		SESSION – V 4:35 pm to 5:30 pm
09.08.2021 Monday	Inaugural Session  By : <b>Hon’ble Shri Justice Atul Sreedharan, Judge, High Court of M.P.</b>  Introduction of participant District & Additional Sessions Judges and role of District Judge. By : <b>Director &amp; Officers, MPSJA</b>		Feedback from the participants, identifying issues and challenges faced on the board  (Contd....)  By : <b>Director &amp; Officers, MPSJA</b>		Feedback from the participants, identifying issues and challenges faced on the board  (Contd....)  By : <b>Director &amp; Officers, MPSJA</b>		Feedback from the participants, identifying issues and challenges faced on the board   By : <b>Director &amp; Officers, MPSJA</b>		You are God’s great miracle – Our greatest human strength   By: <b>Shri Kevin Pereira, Jabalpur</b>
DATE/ DAY	SESSION – I 10:00 am to 11:30 am	T E A B R E A K	SESSION – II 11:45 am to 1:15 pm	L U N C H B R E A K	SESSION – III 2:00 pm to 3:15 pm	T E A B R E A K	SESSION – IV 3:30 pm to 4:30 pm	S H O R T B R E A K	SESSION – V 4:35 pm to 5:30 pm
10.08.2021 Tuesday	Motor Accident Claim Cases in general – Overview of the Statutory Scheme under the Act and Rules – Detail Accident report  By : <b>Shri Dharendra Singh, Faculty (Sr.), MPSJA &amp; Shri Jayant Sharma, Faculty (Jr.), MPSJA</b>		Motor Accident Claim Cases – Simple injuries and permanent disability  By : <b>Shri Dharendra Singh, Faculty (Sr.), MPSJA &amp; Shri Jayant Sharma, Faculty (Jr.), MPSJA</b>		Motor Accident Claim Cases – Simple injuries and permanent disability  By : <b>Shri Dharendra Singh, Faculty (Sr.), MPSJA &amp; Shri Jayant Sharma, Faculty (Jr.), MPSJA</b>		Motor Accident Claim Cases – Defence of Insurance Company  By : <b>Shri Saurabh Jaiswal, Deputy Vice President, (Legal) ICICI (Lombard) General Insurance Comp.</b>		The power of self-awareness and self-confidence  By: <b>Shri Kevin Pereira, Jabalpur</b>  <i>Distribution of exercise relating to Motor Accident Claim Cases (4)</i>
11.08.2021 Wednesday	Motor Accident Claim Cases – Death cases  By : <b>Shri Dharendra Singh, Faculty (Sr.), MPSJA &amp; Shri Jayant Sharma, Faculty (Jr.), MPSJA</b>		Motor Accident Claim Cases – Contributory and composite negligence, Pay and recover.  By : <b>Shri T. S. Ajmani, O.S.D., MPSJA</b>		Assessment of injuries and permanent disability  (Contd....)  By : <b>Dr. Jitendra Jamdar Orthopedic Surgeon &amp; Director, Jamdar Hospital, Jabalpur</b>		Assessment of injuries and permanent disability   By : <b>Dr. Jitendra Jamdar Orthopedic Surgeon &amp; Director, Jamdar Hospital, Jabalpur</b>		Public Speaking Session – My definition of Success and ultimate happiness  By: <b>Shri Kevin Pereira, Jabalpur</b>  <i>Distribution of exercise relating to Bail (4)</i>

DATE/ DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 am to 1:15 pm	SESSION – III 2:00 pm to 3:30 pm	SESSION – IV 3:30 pm to 4:30 pm	SESSION – V 4:35 pm to 5:30 pm
12.08.2021 Thursday	Journey of Land Acquisition – From Notification to Award (Issues u/s 4, 9, 11, 18, 23 & 25 of Land Acquisition Act, 1894) (Contd....)  By : <b>Shri Dharendra Singh, Faculty (Sr.), MPSJA</b>	(i) Issues u/s 28-A, 30, 51, 51-A of Land Acquisition Act, 1894 (ii) An overview of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013  By : <b>Shri Dharendra Singh, Faculty (Sr.), MPSJA</b>	ADR, Mediation and Lok Adalats and Legal Aid (Contd....)  By : <b>Shri Dharminder Singh, Member Secretary, MPSSA, Jabalpur</b>	ADR, Mediation and Lok Adalats and Legal Aid  By : <b>Shri Dharminder Singh, Member Secretary, MPSSA, Jabalpur</b>	
13.08.2021 Friday	Bail in general (Section 438, 439, 439 (2) Cr.P.C.)  By : <b>Director, MPSJA</b>	Bail in Special Acts Subsequent bail application and interim bail  By : <b>Director, MPSJA</b>	Key Issues Relating to – Hindu Marriage Act, 1955 (Contd....)  By : <b>Shri Sunil Kumar Jain (Sr.), Special Judge SC/ST (PA) Act, Jabalpur</b>	Key Issues Relating to – Hindu Marriage Act, 1955  By : <b>Shri Sunil Kumar Jain (Sr.), Special Judge SC/ST (PA) Act, Jabalpur</b>	Public presentation on – The importance of English today  By: <b>Shri Kevin Pereira, Jabalpur</b>
14.08.2021 Saturday	Law relating to – Adverse Possession  By : <b>Shri Priyadarshan Sharma, Registrar (Admin.) High Court of M.P.</b>	Key Issues Relating to – Stamp Act, 1899 and Registration Act, 1908  By : <b>Shri Jayant Sharma, Faculty (Jr.), MPSJA</b>	Discussion on – Exercise relating to bail submitted on 13.08.2021 (Contd....)  By : <b>Director &amp; Officers, MPSJA</b>	Discussion on – Exercise relating to bail submitted on 13.08.2021  By : <b>Director &amp; Officers, MPSJA</b>	Legal writing skills – English  By : <b>Smt. Anamika Sisodiya, Jabalpur</b>

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  - (2) Use of Cell Phones in lecture room is strictly prohibited.
  - (3) The participants are required to submit the exercise in the morning of the allotted date for submission.
  - (4) The participants are requested to strictly follow the COVID-19 guidelines like wearing masks, social distancing etc.
  - (5) Under no circumstance, the participants shall change the seat allotted to them in the lecture hall

**DIRECTOR**

**MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

**Schedule of Institutional Advance Training Course for District & Additional Sessions Judges (Entry Level) on promotion**

(09.08.2021 to 04.09.2021)

[Second week – 16.08.2021 to 21.08.2021]

DATE/ DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 am to 1:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:30 pm	SESSION – V 4:35 pm to 5:30 pm
<b>16.08.2021</b> <b>Monday</b>	Civil Appeal – Regular and Miscellaneous, <i>Locus standi</i> procedure, power of appellate court  By : <b>Shri Dharendra Singh, Faculty (Sr.), MPSJA</b>	Civil Appeal – Additional evidence cross-appeal/cross objection and remand  By : <b>Shri T.S. Ajmani, O.S.D., MPSJA</b>	Civil Appeal – Valuation of appeal, cross appeal and cross objection  By : <b>Shri Jayant Sharma, Faculty (Jr.), MPSJA</b>	Civil Appeal – Judgment and decree in appeal  By : <b>Shri T.S. Ajmani, O.S.D., MPSJA</b>	Civil Appeal – Judgment and decree in appeal  By : <b>Shri T.S. Ajmani, O.S.D., MPSJA</b>  <i>Distribution of exercise relating to Civil Appeal (1)</i>
<b>17.08.2021</b> <b>Tuesday</b>	Criminal Revision in general – Procedure  (Contd....)  By : <b>Director, MPSJA</b>	Criminal Revision – Interlocutory orders – Order in revision – Revision in specific cases  By : <b>Director, MPSJA</b>	Administrative functioning as OIC, Nazarat, Malkhana Record Room, etc.  By : <b>Shri Naveen Kumar Saxena, Principal District Judge, Jabalpur</b>	Legal writing skills – English  By : <b>Smt. Anamika Sisodiya, Jabalpur</b>	Basic features of Constitution of India – Judiciary as guardian of rights  By : <b>Hon'ble Shri Justice Vijay Kumar Shukla, Judge, High Court of M.P.</b>  <i>Distribution of exercise relating to Criminal Revision (3)</i>
<b>18.08.2021</b> <b>Wednesday</b>	Criminal Appeal – An overview – <i>Locus standi</i> limitation, power of appellate court  By : <b>Director, MPSJA</b>	Criminal Appeal – Appeal against conviction and acquittal – Judgment in appeal – Criminal appeal in special statutes  By : <b>Director, MPSJA</b>	Discussion on – Exercise relating to Motor Accident Claim Cases (Submitted on 16.08.2021)  (Contd....)  By : <b>Shri Dharendra Singh, Faculty (Sr.), MPSJA &amp; Shri Jayant Sharma, Faculty (Jr.), MPSJA</b>	Discussion on – Exercise relating to Motor Accident Claim Cases (Submitted on 16.08.2021)  By : <b>Shri Dharendra Singh, Faculty (Sr.), MPSJA &amp; Shri Jayant Sharma, Faculty (Jr.), MPSJA</b>	Legal writing skills – English  By : <b>Smt. Anamika Sisodiya, Jabalpur</b>

DATE/ DAY	SESSION – I 10:00 am to 11:30 am		SESSION – II 11:45 am to 1:15 pm		SESSION – III 2:00 pm to 3:15 pm		SESSION – IV 3:30 pm to 4:30 pm		SESSION – V 4:35 pm to 5:30 pm
19.08.2021 Thursday & 20.08.2021 Friday	HOLIDAY ON ACCOUNT OF MOHARRUM	T E A  B R E A K	HOLIDAY ON ACCOUNT OF MOHARRUM	L U N C H  B R E A K	HOLIDAY ON ACCOUNT OF MOHARRUM	T E A  B R E A K	HOLIDAY ON ACCOUNT OF MOHARRUM		HOLIDAY ON ACCOUNT OF MOHARRUM
DATE/ DAY	SESSION – I 10:30 am to 12:15 pm		SESSION – II 12:30 pm to 2:00 pm		SESSION – III 2:45 pm to 4:15 pm		SESSION – IV 4:30 pm to 5:30 pm		
21.08.2021 Saturday	Key issues relating to Anti- Corruption Laws  By : <b>Shri Dharendra Singh, Faculty (Sr.), MPSJA</b>		Proof and appreciation of evidence in cases under the Prevention of Corruption Act, 1988 – Defence Perspective and comparative study of Amendment Act, 2018  By : <b>Shri Deepesh Joshi, Advocate, Bhopal</b>		Key Issues relating to – M.P. Co-Operative Societies Act, 1960 & M.P. Public Trusts Act, 1951  By : <b>Shri Alok Mishra, Registrar (Examination &amp; Labour) (Judiciary) High Court of M.P.</b>		Legal writing skills – English  By : <b>Smt. Anamika Sisodiya, Jabalpur</b>		1. <i>Submission of exercise relating to Criminal Revision (3)</i>  2. <i>Submission of exercise relating to Civil Appeal (1)</i>

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**Schedule of Institutional Advance Training Course for District & Additional Sessions Judges (Entry Level) on promotion  
(09.08.2021 to 04.09.2021)**

[Third week – 23.08.2021 to 28.08.2021]

DATE/ DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 am to 1:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:30 pm	SESSION – V 4:35 pm to 5:30 pm
<b>23.08.2021 Monday</b>	Sessions Trial in general – Framing of charges – (vicarious/joint liability u/Ss. 34,149,109,120-B IPC ) Trial programme – Recording of evidence By : <b>Shri T. S. Ajmani, O.S.D., MPSJA</b>	Sessions Trial in general – Accused statement – order of acquittal – Defence evidence, Trial of cases under counter-cases – Right of private defence DIRECTOR By : <b>Director, MPSJA &amp; Shri T. S. Ajmani, O.S.D., MPSJA</b>	Discussion on – Exercise relating to Bail submitted on 13.08.2021 (Contd....)  By : <b>Director, MPSJA</b>	Discussion on – Exercise relating to Bail submitted on 13.08.2021  By : <b>Director, MPSJA</b>	Legal writing skills – English  By : <b>Smt. Anamika Sisodiya, Jabalpur</b>
<b>24.08.2021 Tuesday</b>	Marshalling and appreciation of evidence in general – Art & craft of judgment writing – Circumstantial evidence – Plea of <i>alibi</i> – Last seen theory (Contd....) By : <b>Shri T. S. Ajmani, O.S.D., MPSJA</b>	Marshalling and appreciation of evidence in general – Art & craft of judgment writing – Circumstantial evidence – Plea of <i>alibi</i> – Last seen theory By : <b>Shri T. S. Ajmani, O.S.D., MPSJA</b>	Preparation of hearing of final argument – Judgment – Sentencing policy – Execution of sentences By : <b>Shri Dhirendra Singh, Faculty (Sr.), MPSJA</b>	Law of Succession (Hindu Law)  By : <b>Director, MPSJA</b>	Procedure relating to Preliminary Enquiry & Departmental Enquiry – An overview, Role of Inquiry Officer By : <b>Hon’ble Shri Justice Sujoy Paul, Judge, High Court of M.P.</b>
<b>25.08.2021 Wednesday</b>	Indian Succession Law (Will, Probate, etc.)  By : <b>Director, MPSJA</b>	Discussion on – Exercise relating to Civil Appeal submitted on 21.08.2021 (Contd....) By : <b>Shri Dhirendra Singh, Faculty (Sr.), MPSJA &amp; Shri T. S. Ajmani, O.S.D., MPSJA</b>	Discussion on – Exercise relating to Civil Appeal submitted on 21.08.2021 By : <b>Shri Dhirendra Singh, Faculty (Sr.), MPSJA &amp; Shri T. S. Ajmani, O.S.D., MPSJA</b>	Discussion on – Exercise relating to Criminal Revision submitted on 21.08.2021  By : <b>Director, MPSJA</b>	<i>Distribution of exercise relating to Criminal Appeal (2)</i> Personality development and communication skills
<b>26.08.2021 Thursday</b>	Electronic Evidence and Cyber Crimes (Contd....)  By : <b>Shri Yashpal Singh, Dy. Director, MPSJA</b>	Electronic Evidence and Cyber Crimes  By : <b>Shri Yashpal Singh, Dy. Director, MPSJA</b>	Medico-Legal and Forensic Evidence (Contd....)  By : <b>Dr. D. S. Badkur, Former Director Medico-Legal Institute, Bhopal</b>	Medico-Legal and Forensic Evidence  By : <b>Dr. D. S. Badkur, Former Director Medico-Legal Institute, Bhopal</b>	Personality development and communication skills  <i>Submission of exercise relating to Criminal Appeal (2)</i>

DATE/ DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 am to 1:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:30 pm	SESSION – V 4:35 pm to 5:30 pm
27.08.2021 Friday	Key Issues Relating to – Specific Relief Act, 1963  By : <b>Shri Bharat Kumar Vyas,</b> <b>District &amp; Addl. Sessions Judge,</b> <b>Jhabua</b>	Key Issues Relating to – Intellectual Property Rights Laws (Contd....)  By : <b>Prof. (Dr.) Ghayur Alam,</b> <b>National Law Institute</b> <b>University, Bhopal</b>	Key Issues Relating to – Intellectual Property Rights Laws  By : <b>Prof. (Dr.) Ghayur Alam,</b> <b>National Law Institute</b> <b>University, Bhopal</b>	Open Interactive Session  By : <b>Director, MPSJA</b>	Personality development and communication skills
DATE/ DAY	SESSION – I 10:30 am to 12:15 pm	SESSION – II 12:30 pm to 2:00 pm	SESSION – III 2:45 pm to 4:15 pm	SESSION – IV 4:30 pm to 5:30 pm	
28.08.2021 Saturday	Cognizance and procedure of trial of offences under Electricity Act, 2003 alongwith jurisdiction of Special Court  By : <b>Shri Raghendra Singh Chouhan,</b> <b>District &amp; Addl. Sessions Judge,</b> <b>Dr. Ambedkar Nagar, Indore</b>	Various aspects of offence of theft of electricity and unauthorized use of electricity & Issues regarding compounding of offences under Section 152 and scope of review under Section 157 of Electricity Act, 2003  By : <b>Shri T. S. Ajmani,</b> <b>O.S.D., MPSJA</b>	Key Issues Relating to – Arbitration & Conciliation Act, 1996  By : <b>Shri Bharat Kumar Vyas,</b> <b>District &amp; Addl. Sessions Judge,</b> <b>Jhabua</b>	Discussion on – Exercise relating to Criminal Appeal submitted on 26.08.2021  By : <b>Shri Dharendra Singh,</b> <b>Faculty (Sr.), MPSJA</b> <b>&amp;</b> <b>Shri Jayant Sharma,</b> <b>Faculty (Jr.), MPSJA</b>	<i>Distribution of exercise relating to Session Trial (1)</i>

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